FORM A

Public Announcement

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016

FOR THE ATTENTION OF THE CREDITORS OF KARRM INFRASTRUCTURE PVT. LTD.

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Karrm Infrastructure Private Limited
2.	Date of incorporation of corporate debtor	June 27, 2011
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies - Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45200MH2011PTC219128
5.	Address of the registered office and principal office (if any) of corporate debtor	**Registered Address:** Shop No. L-261, Lower Ground Floor, Dreams- The Mall, Near LBS Marg, Bhandup, West, Mumbai City, Mumbai, Maharashtra, India, 400078
6.	Insolvency commencement date in respect of corporate debtor	February 29, 2024 (Date of Hon'ble NCLT order) (*March 02, 2024, Date of receipt of order by IRP)
7.	Estimated date of closure of insolvency resolution process	August 29, 2024
8.	Name and registration number of the insolvency professional acting as interim resolution professional	**Name:** Mr. Arun Kapoor **Regn No:** IBBI/IPA-003/IP-N00030/2017-18/10230
9.	Address and e-mail of the interim resolution professional, as registered with the Board	**Registered Address:** G-601, Army Co-operative Housing Society, Sector- 09, Nerul (East), Navi Mumbai, Maharashtra – 400706 **Email Id:** arun.kapoor58@yahoo.in
10.	Address and e-mail to be used for correspondence with the interim resolution professional	**Process Specific Address**: Arun Kapoor c/o Ancoraa Resolution Private Limited, 1412, 14th Floor, Real Tech Park, Sector 30 A, Vashi, Navi Mumbai - 400 703. **Process Specific Email Id:** cirp.karrmipl@ancoraa.com
11.	Last date for submission of claims	March 16, 2024
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional (IRP)	Homebuyers
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. Atul Narayan Naik (IBBI/IPA-003/ICAI-N-0385/2021-2022/14011) 2. Sabbani Maruthi (IBBI/IPA-001/IP-P-02752/2022-2023/14202) 3. Anil Kashi Drolia (IBBI/IPA-001/IP-P-02327/2020-2021/13482)
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Physical Address: https://ibbi.gov.in/en/insolvency-professional

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench -II has ordered the commencement of a corporate insolvency resolution process of the Karrm Infrastructure Private Limited on February 29, 2024, vide order no. CP (IB) No. 651/MB/2023. (Date of receipt of order by Interim Resolution Professional is March 02, 2024).

The creditors of Karrm Infrastructure Private Limited are hereby called upon to submit their claims with proof on or before March 16, 2024, to the Interim Resolution Professional at the address mentioned in entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

ARUN KAPOOR Reg. No. IBBI/IPA-003/IP-N00030/2017-2018/10230 INSOLVENCY PROFESSIONAL

Arun Kapoor
Interim Resolution Professional
In the matter of Karrm Infrastructure Private Limited
IBBI Regn. No. IBBI/IPA-003/IP-N00030/2017-18/10230

Date: March 5, 2024
Place: Navi Mumbai

NOTICE

Notice is hereby given that the Certificate for 1000 Equity Shares vide Folio no: HLL2771037 share certificate No. 5137660 bearing distinctive numbers No. 865681211 TO 865682210 . Of **Hindustan Unilever Ltd** standing in the name of Madhu Atul Dua . have been lost or misplaced and undersigned have applied to the company to issue duplicate Certificates for the said shares. Any person who has a claim in the respect of the said shares should lodge such claim with the company at its office, Unilever House, B. D. Sawant Marg, Chakala, Andheri (East), Mumbai, Maharashtra, 400099 within 15days, else the company will proceed to issue duplicate certificates.

Name: Madhu Atul Dua **Date: 4/3/2024**

IDFC FIRST Bank Limited

(Formerly known as IDFC Bank Limited)
CIN : L65110TN2014PLC097792
Registered Office: KRM Towers, 7th Floor, Harrington Road, Chetpet, Chennai - 600031. TEL: +91 44 4564 4000 | FAX: +91 44 4564 4022.
Authorized Officer – Pratik Sakpal | Contact Number- 9920157687
Authorized Officer – Anket More | Contact Number- 7021610091

APPENDIX- IV-A [See proviso to rule 8 (6)]
SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES

Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the property being **Property-1**-Office Premises Bearing No. 305, Admeasuring 1536 Sq. Ft. Carpet Area On The 3Rd Floor In Evershine Mall, Malad, Chincholi Road, Malad (West), Mumbai – 400064; **Property-2**-Office Premises Bearing No. 306, Admeasuring 1163 Sq. Ft. Carpet Area On The 3rd Floor In Evershine Mall, Malad, Chincholi Road, Malad (West), Mumbai – 400064, mortgaged/charged to the Secured Creditor, the physical possession of which has been taken by the Authorised Officer of IDFC First Bank Limited (Formerly known as IDFC Bank Limited), and sold on "As is where is", "As is what is", and "Whatever there is" on **30th January, 2024** for recovery of dues to the IDFC First Bank Limited from **1) Emerge BPO Services Private Limited, 2) Mohsin Allauddin Khan 3) Power Cage GYM & SPA, & 4) Shadaab Khan.**

The Bank has taken into the custody the below described movable assets while taking physical possession over the mortgaged property being **Property-1**-Office Premises Bearing No. 305, Admeasuring 1536 Sq. Ft. Carpet Area On The 3Rd Floor In Evershine Mall, Malad, Chincholi Road, Malad (West), Mumbai – 400064; **Property-2**- Office Premises Bearing No. 306, Admeasuring 1163 Sq. Ft. Carpet Area On The 3rd Floor In Evershine Mall, Malad, Chincholi Road, Malad (West), Mumbai – 400064. The borrower and co-borrower(s) failed to collect the movable properties even after issuance of several notices and publication. Hence the bank proposes to sell the below described movable properties as schedule as herein below on "AS IS WHERE IS", "AS IS WHAT IS" and "WHATEVER THERE IS" on **22nd March, 2024**. The Reserve Price will be **INR 9,73,000/-** and the Earnest Money Deposit will be **INR 97,300/-**.

DETAILS OF MOVABLE PROPERTY

SR. NO.	ITEMS	QUANTITY
A	**Reception Area**	
1	Air Condition	1
2	Micro Wave	1
3	Office Chair	3
4	Cpu	1
5	Axis Bank Swipe Machine	1
6	Mini Refigerator	1
7	Exhaust Fan	1
8	Name Board	1
9	Push Up Machine	1
10	Furniture- Office Desk & Miscellaneous Item	1
B	**Gymnasium Hall**	
1	Name Board	4
2	10 Split Ac And 9 Compressor	-
3	3 Seater Sofa And 4 Seater Sofa	-
4	Speakers	6
5	Hip Abduction Machine, Nautilus Nitro	1
6	Leg Extension Machine, Nautilus Nitro	2
7	Lower Back Machine, Nautilus Nitro	1
8	Pullover Machine, Nautilus Nitro	1
9	Compound Row, Nautilus Nitro	1
10	Lateral Raise, Nautilus Nitro	1
11	Lat Pull Down, Nautilus Nitro	1
12	Star Trac Impact Incline Chest Press	1
13	Treadmill, Star Trac	14
14	Gym Bar	4
15	Bicep Machine And Tricep Machine, Nautilus Nitro	1
16	Wall Tv Screen	1
17	Ellipticals, Star Trac	4
18	First Degree Fitness E-316 Upper Body Ergometer	9
19	Schwinn Ic Pro Indoor Cycle	9
20	Standing Calf, Cybex	1
21	Rear Delt/ Pec Fly, Nautilus Nitro	1
22	Escalator Machine, Stairmaster	1
23	Pec- Fly/ Real Deltoid, Precore	1
24	Abdominal Machine, Nautilus Nitro	1
25	Gym Ball	2
26	Hoist Shoulder Press Machine	1
	Additional Gym Machinery	
27	Prone Leg Curl, Precore Usa	1
28	Cycle, Fitluz	1
29	Nautilus Nb3000 Upright Cycle	1
30	Hi-Power L050 Seated Leg Press Machine	1
31	Leg Press, Nautilus Nitro	1
32	Thigh Press, Nautilus Nitro	1
33	Jerai Fitness Machine	1
34	Precor Efx Elliptical Cycle	2
35	Seated Leg Curl, Nautilus Nitro	1
36	Leg Extension, Precor Usa	1
37	Chest Press, Hoist	1
38	Chest Press, Precor Usa	1
39	Cable Column, Precor Usa	1
40	Hand Pull Machine, Jarai	1
41	Star Trac Impact Crossover Cable	1
42	Lateral Raise, Precor Usa	1
43	Fitness Machine, Cybex	1
44	Rowing, Precor Usa	1
45	Lat Pulldown, Precor Usa	1
46	Ellipticals, Nautilas	1
47	Shoulder Press, Precor Usa	2
48	Dual Action Smith Machine, Hoist Cf-3754	1
49	Weighing Balance	1
C	**Ladies Room**	
1	Ms Lockers	-
2	Pacemaker Machine	1
3	Amplifier Machine	2
4	Cpu	3
5	Keyboard	2
6	Printer	1
7	Dual Screen Monitor	1
8	Lenovo Pc	1
9	Trophies	1
10	PC	9
11	Big Speaker	1
D	**Storage Room Lady**	
1	PC	18
2	Amplifier Machine	2
3	Cpu	1
4	Focus Light	3
5	Fire Extinguisher	2
6	Screen	1
7	Miscellanous Items	-
E	**Gents Room**	
1	Sound System	5
2	Sony Speaker	1
3	Computer	4
4	Pc	42
5	Printer	1
6	Ac	1
7	Sony Speaker	1
8	Table Fans	-
9	Cpu	19
10	Printer	3
11	Microwave	1
F	**Terrace**	
1	Boxing Bar-8 Medium +1 Small	-
2	Hammer 2+3 Tyer	-
3	Fire Extinguisher	2
4	5Kg Bag, 10Kg Bag-1, 20 Kg Bag 1	-
5	Dumble -69+25	-
6	Big Standing Fan	3
7	Plate	37
8	Havey -4 & One Rope	-
9	Stand	3
10	Lamp	8
11	Foldable Tarpaulin	5
12	Body Vertical Knee Raise	1
13	Matt	8
14	Table	4
15	Bench Machine	8
16	Forearm Machine	1
17	Gym Ball	2
18	Miscellanous Items I.E. Ac, Other Scattered Items	-

For detailed terms and conditions of the sale, please refer to the link provided in **IDFC First Bank Limited** website i.e. **www.idfcfirstbank.com**

Sd/-
Authorised Officer
IDFC First Bank Limited
Date : 05/03/2024 **(Formerly known as IDFC Bank Limited)**

केनरा बैंक Canara Bank

सिंडिकेट Syndicate

ARM-II BRANCH, MUMBAI :- 3rd Floor, Canara Bank Building, Adi Marzban Street, Mumbai-400 001. **Tel. No. :** (022) 2265 1128 / 29 **Email :** cb6289@canarabank.com

SALE NOTICE

E-Auction Sale Notice for Sale of Immovable Properties under the Securitization & Reconstruction of Financial Assets & Enforcement of Security Interest Act, 2002 read with provision to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002

Notice is hereby given to the Public in General and in particular to the Borrower(s) and Guarantor(s) that the below described immovable properties Mortgaged / Charged to the Secured Creditor, the **Possession** of which has been taken by the **Authorized Officer of Canara Bank,** will be sold on **"As is where is", "As is what is"** basis on **21.03.2024** for recovery of **₹ 2,37,90,21,091.70** (as on **30.06.2021** plus further interest and charges) being dues to Consortium Lenders from **M/S. DELTA IRON & STEEL COMPANY PVT. LTD.**, Office No. 205, 2nd floor, Windfall Tower, Sahar Plaza Complex, Andheri Kurla Road, J. B. Nagar, Andheri (East), Mumbai-400 059, represented by its Directors **Mr. Akshay Rajendra Jain and Mr. Dhanesh Jayantilal Mehta :**

Sr. No.	Description of the Property	Reserve Price (In ₹)	Earnest Money Deposit (In ₹)
1.	Flat 1302 on 13th floor Andheri Monisha CHS. Ltd., S. V. Road, Near Shoppers Stop, Andheri (W), Mumbai-400 058 in the name of **Mr. Dhanesh Jayantilal Mehta & Mr. Akshay Rajendra Jain, adm.** 1435 sq. ft. super built up and 835 sq. ft. carpet area. **(Physical Possession)**	2,52,00,000/-	25,20,000/-

The Earnest Money Deposit shall be deposited on or before **20.03.2024** upto **5.00 p. m.** Details of EMD and other documents to be submitted to service provider on or before **20.03.2024** upto **5.00 p. m.** Date up to which documents can be deposited with Bank is **20.03.2024** upto **5.00 p. m.**

Date of inspection of properties is **18.03.2024** with prior appointment with Authorized Officer.

For detailed terms and conditions of the sale, please refer the link **"E-Auction"** provided in Canara Bank's website **(www.canarabank.com)** or may contact Mr. Paritosh Kumar, Chief Manager, **Canara Bank,** ARM II Branch, Mumbai (Ph. No. (022) 2265 1128 / 29 / Mob. No. 8828328297) or Mr. Ashwin P., Officer, (Mob. No.: 8779534170) e-mail id : cb6289@canarabank.com during office hours on any working day or the service provider M/s. C1 India Pvt. Ltd., Udyog Vihar, Phase-2, Gulf Petrochem Building, Building No. 301, Gurgaon, Haryana-122 015, support@bankeauctions.com.

sd/-
Date : 04.03.2024 **Authorised Officer,**
Place : Mumbai **Canara Bank, ARM-II BRANCH**

IDBI BANK

CIN: L65190MH2004GOI148838

Regd. Office: IDBI Bank, IDBI Tower, WTC Complex, Cuffe Parade, Mumbai-400005
Branch Office: Wagle Estate, Dosti Pinnacle, GF, Plot No. E-7, Road No. 22, Wagle Industrial Estate, MIDC, Thane(W), Pin :400604, Maharashtra
M. No.: 9839635346/ 9922413233/ 8328267135/ 9124328510/ 8369448089
Email : abhishek.singh@idbi.co.in & Anil.nalam@idbi.co.in, ganesh.dhomse@idbi.co.in, rakesh.gond@idbi.co.in, l.umesh@idbi.co.in www.idbibank.in

PUBLIC NOTICE FOR SALE through Mega E-Auction
See Proviso to Rule 8(6) or 9(1)
RESIDENTIAL & COMMERCIAL PROPERTIES FOR SALE IN PRIME LOCATIONS IN DOMBIVALI, KALYAN ,BADLAPUR and AMBERNATH, MAHARASHTRA.
Sale of Immovable properties mortgaged as security for availing financial assistance

The undersigned being the Authorized Officer (AO) of the IDBI Bank Ltd. (IDBI) invites Bids/Offers in sealed covers for sale of the following properties mortgaged as security for availing financial assistance by

Sr no	Name of customer	Date of Possession
1	Shri.Tushar Dadaji Mhaiske and Shri. Dadaji Sadhu Mhaiske	30-10-2023
2	Shri.Rakesh Ghanshyam Soni and Ms.Mamta Rakesh Soni	29-11-2023
3	Shri.Joseph Jerom Rozario and Ms.Kavita Cicilia S Gomes	04-10-2023
4	Mayur Shashikant Chavan and Prashant Shashikant Chavan and Shashikant Gopal Chavan	16-12-2022

under the provisions of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with the Security Interest (Enforcement) Rules, 2002 read with proviso to rule 8(6) or 9(1), possession whereof has been taken by the AO, IDBI Bank Ltd.

Brief Description of Properties :

1) Property owned by Shri.Tushar Dadaji Mhaiske and Shri. Dadaji Sadhu Mhaiske :
Flat 1501, 15th Flr, Bldg. 5, River View Classic Bldg. Koliwali, Kalyan Thane 421301, Maharashtra With Carpet Area of 604 Sq ft + E. P area of 56 Sq ft +Open terrace of 63 Sqft.
2) Property owned by Shri.Rakesh Ghanshyam Soni and Ms.Mamta Rakesh Soni :
Flat no-204, 2nd floor, A- wing Square Heights CHSL,Village Pale,Ambernath East-421501with built up area 950 sq ft as per Index-II.
3) Property owned by Shri.Joseph Jerom Rozario and Ms.Kavita Cicilia S Gomes:
Flat No 201, 2nd Flr Rai Heritage, C Wing Kalyan 421306, Maharashtra with carpet area of 440 Sq ft.
5) Property owned by Mayur Shashikant Chavan and Prashant Shashikant Chavan and Shashikant Gopal Chavan: F No 504, 5th Flr Wing B Popular Arcade Co-Op. Housing Society , Nr Motiram Lakeview Village Nilje Badlapur Gaon Badlapur (W) Thane-421503 Maharashtra with carpet area 615 Sq ft as per Index –II.

2 The dues of IDBI Bank Ltd. Outstanding :

i) Shri.Tushar Dadaji Mhaiske and Shri. Dadaji Sadhu Mhaiske dues as on 09.02.2024 stands at Rs.62.84 Lakhs (plus expenses, charges and further interest thereon with effect from 10.02.2024.)	ii) Shri.Rakesh Ghanshyam Soni and Ms.Mamta Rakesh Soni dues as on 09.02.2024 stands at Rs.43.28 Lakhs plus expenses, charges and further interest thereon with effect from 10.02.2024.
iii) Shri.Joseph Jerom Rozario and Ms.Kavita Cicilia S Gomes dues as on 09.02.2024 stands at Rs.41.49 Lakhs (plus expenses, charges and further interest thereon with effect from 10.02.2024.	iv) Mayur Shashikant Chavan and Prashant Shashikant Chavan and Shashikant Gopal Chavan dues as on 09.01.2024 stands at Rs.43.75. Lakhs. plus expenses, charges and further interest thereon with effect from 10.01.2024.

3

	Reserve Price (In Lakhs)	EMD (In Lakhs)	Date of Inspection	Last Date of Submission of Bids along with EMD	Date of E-Auction & Time
i)	Rs.61.47	Rs.6.15	**21.03.2024 (property i. & ii) 11.00 am to 4.00 pm**	**26-03-2024**	**27-03-2024 & 11.30 am to 12.00 pm**
ii)	Rs.30.10	Rs.3.01	**22-03-2024 (Property iii & iv) 11.00 am to 4.00 pm**	**Branch Office:** Wagle Estate, Dosti Pinnacle, GF, Plot No. E-7, Road No. 22, Wagle Industrial Estate, MIDC, Thane (W),Pin :400604, Maharashtra.	
iii)	Rs.29.94	Rs.2.99			
iv)	Rs.28.59	Rs.2.86			

Note-Inspection will be with prior intimation to Bank.
Gist of the terms & conditions appearing in Bid Document:

1. The sale of Secured Assets is on **"as is where is basis", "as is what is basis", "whatever there is basis"** and **"no recourse basis"** for and on behalf of the Secured Creditors viz.: IDBI Bank Ltd.
2. The aforesaid properties shall not be sold below the reserve price mentioned above. Bid increase amount is Rs.10,000.00
3. The Earnest Money Deposit – (EMD) will not carry interest. AO may retain EMD of top three bidders upto 3 months from the date of opening of the bids. The AO may permit inter-se bidding among the top three bidders. The sale would be on e-auction platform at website : www.bankeauctionwizard.com and shall take place on 27.03.2024 at 11.30 am to 12.00 pm, unlimited extension of 5 minutes each. Intending Bidders shall hold a valid e-mail address, please contact M/s ANTARES SYSTEMS LIMITED, #24, Sudha Complex, 3rd Stage, 4th Block, Basaveshwaranagar, Bangalore-560079. Contact person Email : **sushmitha.b@antaressystems.com / marina.j@antaressystems.com (M) 8951944383 / 9686196751, (L) - 080-40482100** (For Technical and Bidding Process).
4. Bidders are advised to go through the website: www.bankeauctionwizard.com for detailed terms and conditions of auction sale before submitting their bids for taking part in the e-auction sale proceedings.
5. Earnest Money deposit (EMD) shall be deposited through DD from any scheduled bank drawn in favour of IDBI Bank Ltd., Wagle Estate Branch, Payable at Mumbai or to be remitted to **Account No. 78334915010026,** IFSC Code: **IBKL0000783,** Branch Name : IDBI Bank Limited, Wagle Estate Branch, Mumbai, by way of RTGS in favour of IDBI Bank Ltd and submit proof of payment along with KYC documents (photo identity and address proofs) like PAN Card (compulsory), Aadhaar Card, Passport, Voter ID card, Driving License etc. The amount of EMD paid by the interested bidders shall carry no interest. The EMD shall be forfeited if the bidder does not participate in the e-auction by placing the bid.
6. The successful bidder will be required to deposit 25% of the sale price (less the amount of EMD deposited) at the time of confirmation of sale. The balance amount of the sale price is to be paid within 15 days of the confirmation of the sale or such extended period as may be agreed to by the AO. In case of failure to deposit the balance amount within the prescribed period, the deposited amount shall be forfeited, including earnest money.
7. AO reserves the right to accept or reject any or all bids without assigning any reason(s). In case all the bids are rejected, the AO reserves the right to sell the assets by any of the modes as prescribed in the SARFAESI Act.
8. The Secured Assets mentioned in the Bid Document are based on the charges/mortgages created by the mortgagor/s in favour of Secured Creditors, the details whereof are given in the bid document. Interested parties are requested to verify the details of the Secured Assets and inspect the records relating to mortgaged assets available with AO on request.
9. Secured creditors do not take responsibility for any errors/omissions/discrepancy/ shortfall etc in the secured Assets or for procuring any permissions etc or for the dues of any authority established by law.
10. The Secured Assets are being sold free from charges and encumbrances of Secured Creditor only.
11. The successful bidder would be required to bear all the necessary expenses like stamp duty, registration, expenses, tax liabilities, if any etc for transfer of secured asset.
12. The Bid Document can be obtained from AO, IDBI Bank Ltd., At Branch Office **- Wagle Estate, Dosti Pinnacle, GF, Plot No. E-7, Road No. 22, Wagle Industrial Estate, MIDC, Thane(W),Pin :400604, Maharashtra, on M. No. : 9839635346/ 9922413233/ 8328267135/ 9430022540/ 9124328510/ 8369448089,Email : abhishek.singh@idbi.co.in and can also be downloaded from www.idbibank.in**
13. Contact the AO, IDBI Bank Limited, Goregaon West Branch, Mumbai on M. No. **9839635346**, Email: **abhishek.singh@idbi.co.in** at the above address in person during March 04, 2024 to March 26, 2024 on any working day between 10:30 am and 05:00 pm to get the Bid Document which contains detailed terms and conditions of sale, bid forms etc,.
14. Borrowers/Guarantors are also hereby given notice under Rule 8(6) or 9(1) of the Rules of SARFAESI Act that the said immovable asset shall be sold after 30 or 15 days from the date of this notice by adopting any of the following methods mentioned in Rule 8 (5) of the Rules.

Place: Mumbai Sd/-
Date: 04.03.2024 Authorized Officer, IDBI Bank Ltd

ICICI Bank

Branch Office: ICICI Bank limited, Ground Floor, Ackurti center MIDC Near telephone Exchange Andheri East, Mumbai- 400093.

PUBLIC NOTICE

Authorised Officer of ICICI Bank hereby inform that below scheduled auction, to be held for the immovable Asset under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 stand cancelled until further notice.
The list of auctions that are postponed are given hereunder;

Sr. No.	Name of Borrower(s)/ Co Borrowers/ Guarantors	Details of the Secured asset(s) with known encumbrances, if any	Scheduled Date & Time of Auction
1.	Mr. Nagabhushan k Maharana (Borrower) Mr. Umesh Magaram Mali (Co-Borrower) Loan Account No. LBMUM00002006379 LBMUM00002013476	Flat No. 507, 5th Floor, I Wing, Sentosa Park, Ekta Parksville, Narangi By Pass Road, Opp Global City, Virar West, S. No. 93, Maharashtra, Thane- 401303. Admeasuring An Area Of 33.02 Sq Mtr (355.42 In Sq Ft) Carpet Area	March 12, 2024 from 11:00 AM onwards

Date : March 05, 2024 **Sd/- Authorised Officer**
Place : Mumbai **ICICI Bank Limited**

Karur Vysya Bank

KVB Smart way to bank

Asset Recovery Branch
276/286 Kilachand Mansion
Kalbadevi Main Road, Kalbadevi
Mumbai, Maharashtra 400002.
Phone No. 7710001955
Mail : headarbmumbai@kvbmail.com

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with provision to Rule 9 (1) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described immovable property mortgaged/charged to the Secured Creditor, The Karur Vysya Bank Ltd, the Constructive possession for Property No. 1 and 2 of which has been taken by the Authorised Officer of The Karur Vysya Bank Ltd., Secured Creditor, will be sold on **"As is where is", "As is what is", and "Whatever there is" on 28.03.2024,** for recovery of **Rs. 1,23,64,168.06 (Rupees One Crore Twenty Three Lakhs Sixty Four Thousand One Hundred Sixty Eight and Paise Six Only) as on 09.02.2024** with interest and expenses thereon from 10.02.2024 due to the Karur Vysya Bank Ltd, Secured Creditor from **Mr. Pidugu Hema Sundar** R/o Flat no 2202, Buildup 1390,22nd Floor, Gitanjali Sanjay, Plot No 08, Sector 34C, Kharghar, Navi Mumbai 410210

DESCRIPTION OF THE IMMOVABLE PROPERTIES AND OTHER DETAILS

Sr No	Property Details	Reserve Price	EMD Amount
1	Residential Flat No 702 adm 950 sq ft , situated at Old s No 125/2P and new sr no 76/2B, Om Samrudhi Building, B Block, Lodha Heaven, Opp Kalyan Shil Road, Nilaje, Dombivali East Dist Thane 421204	Rs 45,00,000/-	Rs 4,50,000/-
2	Residential Flat No 706 adm 875 sq ft, situated at Old s No 125/2P and new sr no 76/2B, Om Samrudhi Building, B Block, Lodha Heaven, Opp Kalyan Shil Road, Nilaje, Dombivali East Dist Thane 421204	Rs 36,00,000/-	Rs 3,60,000/-

For detailed terms and conditions of the sale, please refer to the link provided in our Bank's/ Secured Creditor's website i.e www.kvb.co.in/Property Under Auction also at the web portal https://kvb.auctiontiger.net of the service provider, Mr. Praveenkumar Thevar 9722778828, Mail id : praveen.thevar@auctiontiger.net

Statutory 15 days' Notice under Rule 9 (1) of the SARFAESI Act, 2002

The borrower/s and guarantor/s are hereby notified to pay the dues as mentioned above along with up to date interest and ancillary expenses before the date of e-Auction, failing which the Schedule property will be auctioned/sold and balance dues, if any, will be recovered with interest and cost.

Sd/-
Date : 04.03.2024 **Authorized Officer**
Place : Mumbai **The Karur Vysya Bank Ltd.,**

ASREC (India) Limited

Dyansty Business Park, Unit No A-212, 2nd Floor, Andheri Kurla Road, Andheri East, Mumbai 400059.

PUBLIC NOTICE FOR E-AUCTION – SALE OF IMMOVABLE PROPERTIES
(Under Rule 8(6) read with Rule 9 of the Security Interest (Enforcement) Rules, 2002)

WHEREAS,
ASREC (India) Ltd., a company incorporated under the Companies Act, 1956 is registered with Reserve Bank of India as a Securitization and Reconstruction Company under section 3 of Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (SARFAESI Act, 2002) having its Registered Office at Solitaire Corporate Park, Building No.2 – Unit No. 201-202 & 200A-200B, Ground Floor, Andheri Ghatkopar Link Road, Andheri (East), Mumbai-400 093 (hereinafter referred to as "ASREC") and secured creditor of **M/s. Vinyl Plast** (borrower) **2. Mr. Ashwin Chandrahas Kamath Prop of M/s. Shrink Wrap** (borrower) by virtue of Deed of Assignment dated 25.03.2021, executed with original lender Bharat Co-operative Bank (Mumbai) Ltd, whereby ASREC (India) Ltd., in its capacity as trustee of ASREC PS-12/2020-21 Trust, has acquired the financial assets of aforesaid borrowers from Bharat Co-operative Bank (Mumbai) Ltd with all rights, title and interest together with underlying security interest under Section 5 of the SARFAESI Act, 2002.
The Authorized Officer of Bharat Co-operative Bank (Mumbai) Ltd in exercise of powers conferred under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (SARFAESI) and Security Interest (Enforcement) Rules, 2002, had issued a demand notice dated 25.06.2019 u/s 13(2) of the said act calling upon the borrower **1. M/s. Vinyl Plast and it's Joint Co-Borrower** in their capacity for repayment of total outstanding amount aggregating to **Rs. 22,08,08,471.00 (Rupees Twenty-Two Crore Eight Lakh Eight Thousand Four Hundred and Seventy-One Only)** as on 31.05.2019 (together with further interest, expenses costs, charges, repayment if any etc.,) & **2) Mr. Ashwin Chandrahas Kamath Prop of M/s. Shrink Wrap, and it's Joint/Co-Borrower** in their capacity for repayment of total outstanding amount aggregating to **Rs. 1,66,50,959/- (Rupees One Crore Sixty-Six Lakh Fifty Thousand Nine Hundred and Fifty-Nine Only)** as on 14.06.2019 (together with further interest, expenses costs, charges, repayment if any etc.,) in respect of the advances granted by the Bharat Co-operative Bank (Mumbai) Ltd to **1. M/s. Vinyl Plast** (borrower) **2. Mr. Ashwin Chandrahas Kamath Prop of M/s. Shrink Wrap** within the stipulated period of 60 days. The said Demand Notice dated 25.06.2019 under Sec.13 (2) of the said Act served upon you and in exercise of the powers conferred under Section 13(4) read with Enforcement of Securities (Interest) Rules, 2002, the Authorized Officer of Bharat Co-operative Bank (Mumbai) Ltd. took symbolic possession of the properties more particularly described in Schedule here under on 10.10.2019.
As the abovementioned Borrower / Joint Co-Borrowers/Partners having failed to repay the entire outstanding amount as per said demand notice, the Authorized Officer of ASREC (India) Ltd. took physical possession of **1)** Unit No. B/13, "B" Building "Nand Dham Industrial Estate, Marol Maroshi Road, Andheri (East), Mumbai – 400 059 more particularly described in Schedule here under on 19.04.2023 as per order CMM, Mumbai dated 29.11.2022 and the same was published on 21.04.2023 in Free Press Journal (English) and Navshakti (Marathi) **2)** Unit No.B-14 Nand Dham Industrial Estate, Marol Maroshi Road, Andheri (East) Mumbai – 400 059 more particularly described in Schedule here under on 19.12.2022 as per order CMM, Mumbai dated 11.10.2022 and the same was published on 21.12.2022 in The Free Press Journal (English) and Navshakti (Marathi) Mumbai.
Since the entire dues have not been cleared, Notice is hereby given to the public in general and Borrower(s) and Joint/Co-Borrower(s) in particular that the Authorized Officer hereby intends to sell the below mentioned secured properties for recovery of dues, as per aforesaid demand u/s 13 (2) notice after giving due credit to the payment received subsequent to the said notice, under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and hence the tenders/bids are invited in sealed cover for the purchase of the secured properties. The properties shall be sold strictly on **"AS IS WHERE IS", "AS IS WHAT IS" and "NO RECOURSE"** basis.

Lot No	Description of the Secured Assets	Reserve Price(Rs. in Lakh)	E.M.D (Rs. in Lakh)	Bid Increment (In Rs.)
1	Unit No. B/13, We may mention Carpet area of 1086 sq. ft or thereabout with veranda and Mezzanine floor situated on the Ground Floor in "B" Building "Nand Dham Industrial Estate, Marol Nand-Dham Udyog Premises Co-operative Society Limited, Marol Maroshi Road, Andheri (East), Mumbai – 400 059, owned by Mr. Chandrahas Vasudev Kamath, Prop of M/s. Plastic International and bounded by: East: 'Internal Road, West: Internal Road, North: Unit No B-12, South: Unit No B-14	193.50	19.35	1,00,000/-
2	Unit No. B-14, admeasuring 1077 sq. ft. carpet area and Loft, admeasuring 520 sq.ft. carpet area situated on the Ground Floor in "B" Wing of Nand Dham Industrial Estate, Marol Nand Dham Udyog Premises Co-operative Society Limited constructed on land bearing Survey Nos. 502, 504, 522, 524, 523, 549, 554, 559, 558, 551, 550 & 545 situated at Marol Maroshi Road, Andheri (East) Mumbai – 400 059 owned by M/s. Film Plast and bounded by: East: 'C' Block, West: Marol Maroshi Road, North: Building, South: Steel Made Industries	191.50	19.15	1,00,000/-
	TOTAL	385.00	38.50	

TERMS & CONDITIONS :-

1. THE E-AUCTION WILL BE HELD ON 19.03.2024 BETWEEN 10.00 A.M TO 12.00 P.M WITH UNLIMITED AUTO TIME EXTENSION OF 5 MINUTES EACH, TILL THE SALE IS CONCLUDED.
2. E-auction will be conducted under "online electronic bidding" through Asrec's approved service provider M/s. C1 INDIA PRIVATE LIMITED at website: https://www.bankeauctions.com (web portal of M/s C1 INDIA PRIVATE LIMITED.). E-auction tender document containing online e-auction bid form, declaration, General Terms and Conditions of online e-auction sale are available in websites: **www.asrecindia.co.in** and **https://www.bankeauctions.com**. The intending bidder shall hold a valid e-mail address. The contacts of **M/s. C1 India Private Limited - Mr. Bhavik Pandya, Mobile: +91 8866682937, Help Line No: (+91- 124-4302020/ 21/ 22, + 917291981124/ 1125/ 1126, Email: gujarat@c1india.com, support@bankeauctions.com.**
3. Registration of the enlisted bidders will be carried out by the service provider and the user ID or Password will be communicated to the bidders through e-mail. The bidders will be provided necessary training on e-auction free of cost. Neither ASREC nor the service provider will be responsible for any lapses/failure on the part of bidder on account of network disruptions. To ward off such incidents, bidders are advised to make all necessary arrangements such as alternative power back-up etc.
4. The particulars given by Authorized Officer are stated to the best of his knowledge, belief and records. Authorized Officer shall not be responsible for any error, mis-statement or omission etc. The intending bidders should make their own independent enquiries regarding encumbrances, title of properties put on auction and claims/rights/dues affecting the properties prior to submitting their bids. The e-auction advertisement does not constitute and will not be deemed to constitute any commitment or any representation of ASREC. The properties are being sold with all existing encumbrances whether known or unknown to ASREC. The Authorized Officer / Secured Creditor shall not be responsible in any way for any third-party claims/ rights/views.
5. The properties shall not be sold below reserve price and sale is subject to confirmation of Asrec India Ltd, the secured creditor. Bids in the prescribed format given in the tender document shall be submitted to Authorized Officer of ASREC (India) Ltd., Dyansty Business Park, Unit No A-212, 2nd Floor, Andheri Kurla Road, Andheri East, Mumbai 400059 or submit through email to **Sunil.korgaonkar@asrecindia.co.in**, Last date for Submission of Bid Form is **18.03.2024 upto 4.00 PM**. The bid form or EMD received late for any reason whatsoever will not be entertained. Bid without EMD shall be rejected summarily.
6. The intending purchasers / bidders are required to deposit EMD amount either through **NEFT /RTGS in the Account No: 009020110001517, with Bank of India, SSI, Andheri Branch, Name of the Account / Name of the Beneficiary: ASREC PS-12/2020-21 TRUST, IFSC Code: BKID 00000 90.**
7. The Earnest Money Deposit (EMD) of the successful bidder shall be retained towards part of sale consideration and the EMD of unsuccessful bidders shall be refunded in the same way. The EMD shall not bear any interest. The bidders are requested to give particulars of their bank account to facilitate quick and proper refund.
8. The successful bidder shall immediately i.e. on the same day or not later than next working day, as the case may be, deposit 25% of the sale price (inclusive of EMD amount deposited) to the Authorized Officer and in default of such deposit, EMD will be forfeited and the properties shall be sold again.
9. The balance amount of the sale price shall be paid on or before 15th day of confirmation of sale of the properties or such extended period as may be agreed upon in writing between the secured creditor and successful bidder. In default of payment within above stipulated time period, the deposit shall be forfeited and the properties shall be resold and the defaulting purchaser shall forfeit all claims to the properties or to any part of the sum for which it may be subsequently sold.
10. The sale shall be subject to provisions of Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 & Security Interest (Enforcement) Rule 2002.
11. The interested bidders can inspect all the properties **on 07.03.2024 from 11.00 am to 3.00 pm. Contact Details: Mr. Sunil P Korgaonkar - Cell No. 9820834318, 022 – 69314512, Mr. N.S. Deora - Cell No. 9619384284, 022 – 69314518** may be contacted for any query.
12. The Authorized officer reserves absolute right to accept or reject any or all offers and/or modify any terms/conditions without assigning any reasons thereof.
13. The successful bidder would bear the charges/fees payable for GST, registration, stamp duty, registration fee, incidental expenses etc. as applicable as per law.
14. The highest bid will be subject to approval of the secured creditor.
15. This notice, under Rule 8 (6) of Security Interest (Enforcement) Rule 2002, will also serve as 15 days' notice to the borrowers / guarantors / mortgagors for sale of secured properties under SARFAESI Act and Security Interest (Enforcement) Rules on the above-mentioned date if their outstanding dues are not paid in full.

Date: 05.03.2024 **Sunil Korgaonkar**
Place: Mumbai **Authorised Officer, ASREC (India) Ltd.**

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF KARRM INFRASTRUCTURE PVT. LTD.

RELEVANT PARTICULARS

1.	Name of corporate debtor	**Karrm Infrastructure Private Limited**
2.	Date of incorporation of corporate debtor	June 27, 2011
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies - Mumbai
4.	Corporate Identity No. of corporate debtor	U45200MH2011PTC219128
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Address: Shop No. L-261, Lower Ground Floor, Dreams- The Mall, Near LBS Marg, Bhandup, West, Mumbai City, Mumbai, Maharashtra, India, 400078
6.	Insolvency commencement date in respect of corporate debtor	February 29, 2024 (Date of Hon'ble NCLT order) (*March 02, 2024, Date of receipt of order by IRP)
7.	Estimated date of closure of insolvency resolution process	August 29, 2024
8.	Name and the registration number of the insolvency professional acting as interim resolution professional	Name: Mr. Arun Kapoor Regn No : IBBI/IPA-003/IP-N00030/2017-18/10230
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Registered Address : G-601, Army Co-operative Housing Society, Sector- 09, Nerul (East), Navi Mumbai, Maharashtra – 400706 Email Id : arun.kapoor58@yahoo.in
10.	Address and email to be used for correspondence with the interim resolution professional	Process Specific Address : Arun Kapoor c/o Ancoraa Resolution Private Limited, 1412, 14th Floor, Real Tech Park, Sector 30 A, Vashi, Navi Mumbai - 400 703. Process Specific Email Id : cirp.karrmipl@ancoraa.com
11.	Last date for submission of claims	March 16, 2024
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Homebuyers
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1.Atul Narayan Naik (IBBI/IPA-003/ICAI-N-0385/2021-2022/14011) 2.Sabbani Maruthi (IBBI/IPA-001/IP-P-02752/2022-2023/14202) 3.Anil Kashi Drolia (IBBI/IPA-001/IP-P-02327/2020-2021/13482)
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Physical Address: https://ibbi.gov.in/en/insolvency-professional

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench -II has ordered the commencement of a corporate insolvency resolution process of the **Karrm Infrastructure Private Limited** on February 29, 2024, vide order no. CP (IB) No. 651/MB/2023. (Date of receipt of order by Interim Resolution Professional is March 02, 2024).
The creditors of **Karrm Infrastructure Private Limited** are hereby called upon to submit their claims with proof on or before March 16, 2024, to the Interim Resolution Professional at the address mentioned in entry No. 10.
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.
Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Date: March 5, 2024 **Arun Kapoor**
Place: Navi Mumbai **Interim Resolution Professional**
In the matter of Karrm Infrastructure Private Limited
IBBI Regn. No. IBBI/IPA-003/IP-N00030/2017-18/10230

FORM NO. 14
[See Regulation 33(2))
By Regd. ND, Dasti failing which by Publication.

OFFICE OF THE RECOVERY OFFICER -I/II
DEBTS RECOVERY TRIBUNAL MUMBAI (DRT 3)
1st Floor, MTNL Telephone Exchange Building, Sector-30 A, Vashi, Navi Mumbai- 400703

DEMAND NOTICE

NOTICE UNDER SECTIONS 25 TO 28 OF THE RECOVERY OF DEBTS & BANKRUPTCY ACT, 1993 AND RULE 2 OF SECOND SCHEDULE TO THE INCOME TAX ACT, 1961.

RP NO. 31 OF 2024
IDBI BANK LTD.
VS
MR. NIMESH ANIL MAVANI & ANR.

To,
CD-1. MR. NIMESH ANIL MAVANI
RESIDING AT:- FLAT NO. 302, 3RD FLOOR, REGAL CASTLE CHS, NEW LINK ROAD, VASANT NAGARI, VASAI EAST, 401209.
ALSO AT:- G-201, LAXMIBEN CHHEDA PARK, CHANDRESH LODHA MARG, ACHOLE ROAD VASAI, THANE, NALLASOPARA EAST, MAHARASHTRA- 401209.
ALSO AT:- SHOP NO.9, DATTA MANDIR COMPOUND, OPPOSITE YOGI NAGAR, BORIVALI WEST, MUMBAI-400091.
ALSO AT:- FLAT NO. 301, 'A' WING, 3RD FLOOR, BUILDING NO. 13, BALAJI SAPPHIRE, BALAJI COMPLEX, AGASHI ROAD, PURAPADA NAKA VIRAR WEST, DISTRICT PALGHAR-401303.
CD-2. NIKITA NIMESH MAVANI
RESIDING AT:- FLAT NO. 302, 3RD FLOOR, REGAL CASTLE CHS, NEW LINK ROAD, VASANT NAGARI, VASAI EAST, 401209.
ALSO AT:- SHREE APARTMENTS, ROOM NO. 204, 2ND FLOOR, OPPOSITE MONARCH HOTEL, MITRAPREM NAGAR KON, THANE MAHARASHTRA - 421311.
ALSO AT:- FLAT NO. 301, 'A' WING, 3RD FLOOR, BUILDING NO. 13, BALAJI SAPPHIRE, BALAJI COMPLEX, AGASHI ROAD, PURAPADA NAKA VIRAR WEST, DISTRICT PALGHAR- 401303.

1. This is to notify that as per the Recovery Certificate issued in pursuance of orders passed by the Presiding Officer, DEBTS RECOVERY TRIBUNAL MUMBAI (DRT 3) in **OA/267/2022 an amount of Rs.33,23,827.00 (Rupees Thirty Three Lakh Twenty Three Thousand Eight Hundred Twenty Seven Only)** along with pendent lite and future interest and costs has become due against you (Jointly and severally).
2. You are hereby directed to pay the above sum within 15 days of the receipts of the notice, failing which the recovery shall be made in accordance with the Recovery of Debts -Due to Banks and Financial Institutions Act, 1993 and Rules there under.
3. You are hereby ordered to declare on an affidavit the particulars of your assets on or before the next date of hearing.
4. You are hereby ordered to appear before the undersigned on 16.04.2024 02:30 p.m. for further proceedings.
5. In addition to the sum aforesaid, you will also be liable to pay
(a) Such interests as is payable for the period commencing immediately after this notice of the certificate / execution proceedings.
(b) All costs, charges and expenses incurred in respect of the service of this notice and warrants and other processes, and all other proceedings taken for recovering the amount due.
Given under my hand and the seal of the Tribunal, on this date: 23.02.2024.

SEAL

(RATNESH KUMAR)
RECOVERY OFFICER-II
DEBTS RECOVERY TRIBUNAL MUIVIBAI (DRT 3)

UNI ABEX ALLOY PRODUCTS LIMITED

(CIN NO :L27100MH1972PLC015950)
REGISTERED OFFICE: LIBERTY BUILDING, SIR VITHALDAS THACKERSEY MARG, MUMBAI 400 020 E-mail: companysecretary@uniabex.com | Website: www.uniabex.com
Tel: 022-2208 4436 | Fax: 022-2208 2113

NOTICE OF POSTAL BALLOT TO MEMBERS

NOTICE is hereby given that pursuant to the provisions of Section 110 and other applicable provisions, if any of the Companies Act, 2013 (the "**Act**") read with Rule 20 and 22 of the Companies (Management and Administration) Rules, 2014, Secretarial Standards-2 (SS-2), Regulation 44 of the Securities & Exchange Board of India (Listing Obligations & Disclosure Requirements) Regulations, 2015 (the "**Listing Regulations**") including any statutory modification(s), clarification(s), substitution(s) or re-enactment(s) thereof for the time being in force, guidelines prescribed by the Ministry of Corporate Affairs (the "**MCA**") for holding general meetings/conducting postal ballot process through e-voting vide General Circular Nos. 14/2020 dated 8th April, 2020, 17/2020 dated 13th April, 2020, 22/2020 dated 15th June, 2020, 33/2020 dated 28th September, 2020, 39/2020 dated 31st December, 2020, 10/2021 dated 23rd June, 2021, 20/2021 dated 8th December, 2021, 03/2022 dated 5th May, 2022, 11/2022 dated 28th December, 2022 and 09/2023 dated 25th September, 2023 ("**MCA Circulars**") and any other applicable laws and regulations (including any statutory modification(s) or re-enactment(s) thereof for the time being in force), the Company has sent, only by e-mail, the Postal Ballot Notice on Monday, 4th March, 2024 to all Members holding shares as on the cut"off date i.e. Friday, 23rd February, 2024 and whose e-mail address are registered with the Depository Participants or with the Company, for seeking consent of the Members by voting through electronic means ('remote e-voting') by way of Special Resolution for Appointment of Mr. Thiruvenkadam Srinivasan, Senior General Manager (Sr. GM) Operations of the Company as the Manager and Key Managerial Personnel designated as Manager & Sr. GM Operations for a period of 3 (three) years and approve payment of his remuneration.

In accordance with the relevant MCA circulars / SEBI Circulars, sending the physical copy of the Postal Ballot Notice along with Postal Ballot Form and prepaid business reply envelope has been dispensed with for this Postal Ballot. Accordingly, the Members are requested to communicate their assent /dissent through remote e-voting only. The instructions for remote e-voting are provided in the Postal Ballot Notice. The voting rights of the Members shall be reckoned as on the cut-off date i.e. Friday, 23rd February, 2024. A person who is not a Member as on the cut-off date should treat the Postal Ballot Notice for information purpose only.

The e-voting period shall commence on Wednesday, 06th March, 2024 at 9:00 a.m. (IST) and end on Thursday, 04th April, 2024 at 5:00 p.m. (IST). The Company has engaged the services of CDSL for the said Postal Ballot remote e-voting process. During this period, Members of the Company, holding shares whether in physical form or Demat form, as on Friday, 23rd February, 2024 (the "cut-off date") may cast their vote electronically. The e-voting module shall be disabled by CDSL for voting thereafter and the voting shall not be allowed beyond the said date and time. Once the vote on the resolutions is exercised and confirmed by the member, he / she shall not be allowed to modify it subsequently. The voting right of Members shall be in proportion to their share of the paid up equity share capital of the Company as on the cut-off date.

The Postal Ballot Notice, and manner of e-voting process can be downloaded from the website of Company at www.uniabex.com and from the Stock Exchange BSE Ltd. at www.bseindia.com.The Board has appointed Mr. Prasen Naithani of M/s P Naithani & Associates, Practicing Company Secretary failing him Mr. Jagdish J. Rana, Practicing Company Secretary as the Scrutinizer for scrutinizing the postal ballot through remote e-voting process in a fair and transparent manner and issue report on votes cast on the proposed resolution.

Manner of registering / updating email address:

- Shareholders holding Shares in physical mode and who have not updated their email addresses with the Company are requested to update their email addresses by writing to the Company at companysecretary@uniabex.com alongwith the copy of the signed request letter mentioning the name and address of the Shareholder, self-attested copy of PAN Card, and self-attested copy of any document (e.g. Driving License, Election Card, Passport) in support of the address of the Shareholder.
- Shareholders holding shares in dematerialized mode are requested to register / update their email addresses with the relevant Depository Participants.

All grievances connected with the facility for voting by electronic means may be addressed to Mr. Rakesh Dalvi, Sr. Manager, (CDSL) Central Depository Services (India) Limited, A Wing, 25th Floor, Marathon Futurex, Mafatlal Mill Compounds, N M Joshi Marg, Lower Parel (East), Mumbai - 400013 or send an email to helpdesk.evoting@cdslindia.com or call at toll free no. 1800 22 55 33.

The Results of remote e-voting will be declared on or before 06th April, 2024. The declared Results along with the Scrutinizer's Report, will be available forthwith on the Company's website www.uniabex.com. Such Results will also be forwarded by the Company to BSE Limited (BSE) where the Company's shares are listed.

The last date specified by the Company for remote e-voting shall be the date on which the Resolution shall be deemed to have been passed, if approved by the requisite majority.

By order of the Board
For Uni Abex Alloy Products Limited
Sd/-
Place: Mumbai **Bhautesh Shah**
Date: 4th March, 2024 **Company Secretary**

निवडक महाराष्ट्र

नगरोत्थानमधून वेंगुर्ल्यासाठी ४ कोटी १९ लाख निधी

वेंगुर्ला : भाजप नेते तथा सिंधुदूर्ग जिल्ह्याचे पालकमंत्री रविंद्र चव्हाण यांच्या माध्यमातून वेंगुर्ला शहरातील तब्बल ३० कामांना नगरोत्थानमधून ४ कोटी १९ लाख रूपये निधी मंजूर झाला आहे. या कामांना जिल्हा प्रशासकीय मान्यता मिळाली आहे. लोकसभेची आचारसंहिता लागू होण्यापूर्वी या सर्व कामांचा शुभारंभ करण्यात येणार आहे अशी माहिती भाजपाचे जिल्हा उपाध्यक्ष प्रसन्ना देसाई यांनी पत्रकार परिषदेत दिली. वेंगुर्ला भाजप तालुका कार्यालयात पत्रकार परिषदेला त्यांच्या सोबत तालुका अध्यक्ष सुहास गावंडळकर, जिल्हा नियोजन समिती सदस्य दिलीप गिरप, बाबली वायंगणकर, पशांत आपटे, साईप्रसाद नाईक, रवी शिरसाट, बाळू प्रभू, प्रणव वायंगणकर आदी उपस्थित होते.

जागतिक महिला दिनानिमित्त विविध उपक्रमांचे आयोजन

वसई : जागतिक महिला दिनानिमित्त बहुजन विकास आघाडीच्या नवघर माणिकपूर विभागातर्फे "स्त्री शक्तीचा सोहळा" या कार्यक्रमाअंतर्गत विविध उपक्रमांचे आयोजन करण्यात आले आहे. हा कार्यक्रम शनिवार दि. ९ मार्च २०२४ सायं. ४ ते ७ या वेळेत साईनगर मैदान, नवघर, वसई (प.) येथे आयोजित करण्यात आला आहे. कार्यक्रमाला प्रमुख पाहुण्या म्हणून प्रथम महिला महापौर सौ. प्रविणा हितेंद्र ठाकूर या उपस्थित राहणार आहेत. 'स्त्री शक्तीचा सोहळा' या कार्यक्रमात भजनसंध्या , योगासन प्रात्यक्षिके, दहीहंडी प्रात्यक्षिके, 'विविधता में एकता' नृत्याविष्कार, गंमतीदार - उत्साहवर्धक खेळ या कार्यक्रमांची रेलचेल असणार आहे. या उपक्रमात सहभागी होणाऱ्या प्रत्येक महिलेस उपयुक्त आकर्षक भेटवस्तू देण्यात येणार आहे, तर प्रथम क्रमांक विजेती व उपविजेती महिलेस पैठणी देण्यात येणार आहे. अधिक माहितीकरीता माजी नगरसेविका मनीषा जाधव, माजी नगराध्यक्षा राजेश्वरी नारायण, मीरा पाटील, प्रमिला पाटील, माया तळेकर, पुष्पा जाधव, भारती ठाकूर, गीता मानकर, किरण बडे, गीता आयरे, वंदना पाटील, निभा मोदी यांच्याशी संपर्क साधण्याचे आवाहन करण्यात आले आहे.

गंभीर गुन्ह्यात ९ वर्षे फरार असलेल्या आरोपीस अटक

कराड : सातारा, सांगली जिल्ह्यात घरफोडी, चोऱ्या सारखे गंभीर गुन्हे करून ९ वर्षे फरार असणाऱ्या आरोपीस कराड शहर गुन्हे प्रकटीकरण शाखेने शनिवारी रात्री कराड परिसरातून अटक केली. दिपक महादेव थोरात असे अटक केलेल्या संशयित आरोपीचे नाव आहे. कराड शहर पोलीस ठाणे हद्दीत सन २०१५ साली विद्यानगर येथील संजय तुकाराम देसाई यांच्या घरात दोन अज्ञात व्यक्तीनी कळकाच्या काठीस सुफली बांधून घरातील मोबाईल फोन मुद्दाम लबाडीने चोरुन नेला होता. याबाबत कराड शहर पोलिसात गुन्हा नोंद होता. सदर गुन्ह्यामध्ये आरोपी आनंदा भिकाजी थोरात व दिपक महादेव थोरात यांचे विरुध्द न्यायालयात दोषारोपपत्र दाखल करण्यात आले होते. दरम्यान, सदर गुन्ह्यात आरोपीत दिपक महादेव थोरात हा गुन्हा केल्यापासून सुमारे ९ वर्षे पोलिसांना गुंगारा देत होता.

पेण विद्युत मंडळाचा लाईनमन दिन साजरा

पेण : देशभरात विद्युत मंडळाचा लाईनमन दिन साजरा होत असतानाच सोमवारी पेण विद्युत मंडळाच्या वतीने देखील हा दिन साजरा करण्यात आला. लाईनमन दिन साजरा करत असताना विद्युत मंडळाच्या लाईनमनने शहरातून रॅली काढली होती. यावेळी बोलताना पेण विद्युत मंडळ कार्यालयाचे अधिक्षक अभियंता इब्राहिम मुलाणी यांनी उपस्थित लाईनमनना मार्गदर्शन करताना "आपला लाईनमन म्हणजे प्रत्येक ग्राहकाच्या घरामधे विद्युत पुरवठा करून ते घर प्रकाशमय करणारा देवदूत आहे" अशा प्रकारची स्तुतीसुमने वाहिली.

विद्यापीठांना वंचितांपर्यंत पोहचावे लागेल

राज्यपाल रमेश बैस : 'इंडिया @ २०४७' राष्ट्रीय परिषदेचा समारोप

पुणे : अद्यापही ग्रामीण भागातील अनेक विद्यार्थी शिक्षणापासून वंचित आहेत, त्यामुळे खासगी तसेच सरकारी विद्यापीठांनी या शिक्षणापासून वंचित विद्यार्थ्यांपर्यंत पोहचायला हवे, असे मत महाराष्ट्राचे राज्यापाल रमेश बैस यांनी मांडले.

एज्युकेशन प्रमोशन सोसायटी फॉर इंडिया (ईपीएसआय) तर्फे आयोजित 'इंडिया @ २०४७ : विकसित भारतासाठी उच्च शिक्षणाची भूमिका', या एकदिवसीय राष्ट्रीय परिषदेत बोलत होते. याप्रसंगी, ईपीएसआयचे अध्यक्ष तथा रामाय्या विद्यापीठ बंगळुरूचे कुलपती डॉ. एम. आर. जयराम, वेल्लोर इन्स्टिट्यूट ऑफ टेक्नॉलॉजीचे संस्थापक कुलपती डॉ. जी. विश्वनाथन, एमआयटी एडीटी विद्यापीठाचे कुलगुरू तथा कार्याध्यक्ष प्रा. डॉ. मंगेश कराड, बिर्ला इन्स्टिट्यूट ऑफ आर्ट अँड कॉमर्सचे डॉ. एच. चतुर्वेदी, ऑल इंडिया इन्स्टिट्यूट ऑफ टेक्निकल एज्युकेशन उपाध्यक्ष डॉ. अभय जेरे, मानव रचना शिक्षण संस्थेचे डॉ. प्रशांत भल्ला आदी या प्रसंगी उपस्थित होते.

राज्यपाल बैस पुढे म्हणाले, "ग्रामीण भागातील विद्यार्थी खासकरून मुली आजही उच्चशिक्षणापासून वंचित राहतात. त्यांना शिक्षणाच्या मुख्य प्रवाहात आणायला हवे. शिक्षणातील लैंगिक समानतेला चालना देण्यासाठी एलजीबीटीक्यू समुदायालाही चांगले शिक्षण द्यायला हवे. पूर्वी लोक केवळ नोकरी मिळविण्यासाठी शिक्षण घ्यायचे, आता मात्र परिस्थिती बदलली असून एआयसारख्या तंत्रज्ञानामुळे पालकांचा कौशल्याधिष्ठीत शिक्षणाकडे ओढा वाढला आहे. त्यामुळे विकसित भारताच्या वाटचालीत सरकारीसह खासगी विद्यापीठांचा वाटाही मोठा असणार आहे, असेही ते पुढे म्हणाले. तसेच यासह कारागृहातील कैद्यांना देखील शिक्षण देऊन मुख्य प्रवाहात आणण्याची गरज आहे."

बाबूनीतीचे शिक्षण आता नको

इंग्रजांनी भारतीयांना केवळ बाबू बनविण्याचे शिक्षण दिले. त्यामुळे अशाप्रकारचे बाबूनीतीचे शिक्षण आता टाळायला हवे. आता आपल्या राष्ट्रभाषेचा अभिमान बाळगून त्याच भाषेतील शिक्षणाला प्रोत्साहन द्यायला हवे. त्यासाठी विद्यार्थ्यांसह पालकांचीही मानसिकता बदलावी लागेल. कारण जर्मन भाषेत शिक्षण दिले जाऊ शकत असेल तर हिंदीमध्ये का नाही, असा प्रश्नही त्यांनी यावेळी विचारला. तसेच, यूपीएससीने प्रादेशिक भाषेत पेपर देण्याची मुभा दिल्यानंतर हिंदी भाषिक विद्यार्थ्यांचा या परीक्षेतील टक्का वाढल्याचेही त्यांनी यावेळी नमूद केले.

ईपीएसआयचे उपाध्यक्ष प्रा. डॉ. कराड म्हणाले की, "भारताला विकसित करण्यासाठी शिक्षण क्षेत्राची अत्यंत महत्वाची भूमिका असणार आहे. युवकांचा देश अशी भारताची ओळख आहे. त्यामुळे ही युवा शक्तीच खऱ्याअर्थाने देशाच्या विकसित होण्यात मोठा हातभार लावणार आहे. सध्या या युवकांना घडविण्याचे काम भारतातील सरकारी व खासगी विद्यापीठे करत आहेत. त्यामुळे विकसित भारताकडे वाटचाल करत असताना ही विद्यापीठेही विकसित होणे व त्यांच्यामाध्यमाधून विद्यार्थ्यांना जागतिक दर्जाच्या सुविधा पुरवणेही तितकेच आवश्यक आहे.

रेल्वे उशिराने धावत असल्याने नांदेडकर प्रवाशांचे हाल

नांदेड : नांदेड रेल्वे विभागातील रेल्वे ट्रॅकच्या देखरेख, दुरुस्तीकरिता रोलिंग कॉरिडोर ब्लॉक घेण्यात आला आहे. यामुळे नांदेड-मनमाड-नांदेड एक्स्प्रेस काही दिवस अंशतः रद्द करण्यात आली आहे. त्यातच मागील आठ दिवसांपासून सचखंड एक्स्प्रेस उशिराने धावत असल्याने नांदेडकर प्रवाशांचे हाल होत आहेत.

दक्षिण मध्य रेल्वे विभागात मागील काही दिवसांपासून विद्युतीकरणाचे काम जलद गतीने सुरू आहेत. त्यात काही मार्गावर ट्रॅक दुरुस्तीचेही काम हाती घेण्यात आले आहे. याचा परिणाम रेल्वेच्या वेळापत्रकावर झाला असून, उशिराने धावत आहेत. त्यामुळे प्रवाशांना कित्येक वेळ ताटकळत राहावे लागत आहे. बरेच जण अर्ध्यातूनच खासगी वाहनाचा आधार घेत आहेत. जवळपास महिनाभर ही कामे सुरू राहणार असल्याने प्रवाशांना मोठ्या गैरसोयीला तोंड द्यावे लागणार आहे. तसेच मागील आठ दिवसांपासून अमृतसर येथून येणाऱ्या सचखंड एक्स्प्रेसला नांदेडला येण्यास फार उशीर होत आहे. त्यामुळे नांदेडवरून जाणारी एक्स्प्रेस सहा ते सात तास उशिराने धावत आहे.

गावकऱ्यांनी मिठाईच्या दुकानावर धडक देत फेकून दिले साहित्य

मिठाईच्या दुकानात पायाने पीठ तुडवताना व्हिडिओ व्हायरल

उल्हासनगर : एका मिठाईच्या दुकानात कारागीर पायाने सामोसे बनवण्यासाठीची पीठ तुडवीत असल्याचा व्हिडिओ समोर आला आहे. या घटनेनंतर चिडलेल्या गावकऱ्यांनी दुकानावर धडक देत संबंधित तळलेले पदार्थ विकण्यावर दुकानदारावर बंदी आणली आहे. तसेच गावकऱ्यांनी त्या मिठाईच्या दुकानावर धडक देत दुकानातील साहित्य दुकानदाराला फेकून देण्यास भाग पाडले.

उल्हासनगर कॅम्प ४ च्या आशेळेगाव प्रवेशद्वारावर हरिओम स्वीट नावाचे गेल्या १५ वर्षांपासून दुकान आहे. या मिठाईच्या दुकानात समोसे, कचोरी, वडापाव, ढोकला आदी खाद्यपदार्थ विक्रीसाठी असतात. जवळपास पंधरा ते वीस हजार लोकसंख्या असलेल्या गावाच्या वेशीवर हे एकमेव गोड पदार्थ विकणारे दुकान असल्याने अख्खे आशळे गाव या दुकानातून मिठाईची खरेदी करते. काल समाज माध्यमांवर या दुकानात एक कारागीर समोसे बनविण्यासाठी पायाने पीठ तुडवत असल्याचा व्हिडिओ वायरल झाला होता. त्यामुळे गावकऱ्यांमध्ये संतापाचे वातावरण होते.

या प्रकरणी अन्न औषध प्रशासनाने गंभीर दखल घेत योग्य ती कारवाई करावी अशी मागणी आशेळेच्या गावकऱ्यांनी केली आहे. मागील १५ वर्षांपासून हे स्वीट मार्ट असून, अनेक गावकरी याच दुकानातून मिठाई खरेदी करत होते; मात्र या दुकानदाराने गावकऱ्यांची फसवणूक केली आहे. आता हे दुकान या ठिकाणी चालू देणार नाही, असा देखील पवित्रा गावकऱ्यांनी घेतला आहे.

पंतप्रधान मोदींशी अशोक चव्हाण यांचे हितगुज

प्रतिनिधी/नांदेड :

राज्याचे माजी मुख्यमंत्री तथा नवनिर्वाचित राज्यसभा खासदार अशोक चव्हाण यांनी सोमवारी (दि. ४) पंतप्रधान नरेंद्र मोदी यांच्याशी हितगुज साधून नांदेड जिल्ह्यातील राजकीय परिस्थिती व निवडणूक तयारीवर चर्चा केली आहे.

पाच राज्यांच्या तीन दिवसीय दौऱ्यावर असलेले पंतप्रधान नरेंद्र मोदी आज आदिलाबादहून नांदेडमार्गे चेन्नईला जात असताना सुमारे १५ मिनिटे नांदेड येथील श्री गुरु गोबिंदसिंघजी विमानतळावर थांबले होते. यावेळी जिल्ह्यातील आजी-माजी लोकप्रतिनिधी, भाजपचे पदाधिकारी आणि प्रशासनातील वरिष्ठ अधिकाऱ्यांनी त्यांचे स्वागत केले. यामध्ये नुकतेच भाजपमध्ये प्रवेश करणाऱ्या अशोक चव्हाणांचाही समावेश होता. स्वागत स्वीकारताना पंतप्रधानांनी काही मिनिटे थांबून चव्हाणांशी छोटेखानी संवाद साधला. यावेळी उभय नेत्यांनी एकमेकांचा हात हातात घेतलेले एक छायाचित्र दुपारनंतर सोशल मीडियावर वेगाने फिरले. विमानतळावरून बाहेर पडताना चव्हाणांनी या भेटीबाबत प्रसारमाध्यमांना माहिती दिली.

ते म्हणाले की, भारतीय जनता पक्षाने मला राज्यसभेची संधी दिल्याबद्दल मी पंतप्रधानांचे आभार मानले. त्याचप्रमाणे नांदेड जिल्ह्याचे वर्तमान राजकीय चित्र आणि आगामी लोकसभा निवडणुकीच्या तयारीच्या अनुषंगाने त्यांच्याशी चर्चा झाली. मी लवकरच त्यांना पुन्हा भेटणार असल्याचे सूतोवाचही अशोक चव्हाण यांनी यावेळी केले.

जाहीर सूचना

तिगमांशु को-ऑप. हाऊसिंग सोसायटी लि., अशोक चक्रवर्ती रोडलगत, कांदिवली (पूर्व), मुंबई - ४००१०१ च्या सदस्य श्रीम. वर्षा किर्तीकुमार शाह यांनी असे कळविले आहे कि, सोसायटीच्या इमारतीमधील त्यांच्या फ्लॅट क्र. ५ए च्या संदर्भातील नामाधिकारांचे मूळ दस्तावेज तसेच विभीन्न क्र. ३१ ते ३५ धारक पाच शेअर्सकरिता दिनांक २६ जुलै, १९८६ रोजीचे मूळ शेअर प्रमाणपत्र क्र. ०७ हे वाळवीमुळे नष्ट झाले आहे. सदर सोसायटी त्यांना प्रतिलिपी शेअर प्रमाणपत्र जारी करण्यास प्रस्तावित आहे. सदर सोसायटी त्यांना प्रतिलिपी शेअर प्रमाणपत्र जारी करण्याविरोधात दावे आणि आक्षेप जर काही असल्यास ते मागवित आहे. ते सदर सोसायटीचे सन्मा. सचिव किंवा श्री. पी. सी. थॉमस, वकील, शॉप क्र. १०ए, एस्टी अपार्टमेंटस, साईबाबा नगर, बोरिवली (पश्चिम), मुंबई-४०० ०९२ यांच्या कार्यालयात १४ दिवसांच्या आत पृष्ठ्यर्थ कागदपत्रांसह दाखल करावेत, कसूर केल्यास, आवश्यक ते करण्यात येईल.

सही/-
(पी. सी. थॉमस)
वकील उच्च न्यायालय
ठिकाण: मुंबई
दिनांक : ०४.०३.२०२४

जाहीर सूचना सोने लिलाव

सर्वसाधारण जनता आणि विशेषतः खाते धारकांना सूचना याद्वारे देण्यात येते की, खालील नमूद खात्यामधील तारण सोने दागिण्यांचा ई-लिलाव हा **दि फेडरल बँक लि.** द्वारे, १५.०३.२०२४ रोजीस ऑनलाईन पोर्टल http://gold.samil.in मार्फत केला जाईल. इच्छुक खरेदीदारांनी पुढील महितीकरिता लिलाव पोर्टलवर लॉग ऑन करावे किंवा २८४६३०८३, २८४६२६०७ वर बँकेकडे संपर्क करावा. जर तारण दागिण्यांच्या कोणत्याही किंवा सर्व वस्तुंच्या संदर्भात वरील नमूद तारखेस कोणत्याही कारणास्तव ई-लिलाव हा पूर्ण होऊ शकला नाही, तर बँक पुढील सूचनेशिवाय पुढील कोणत्याही तारखेस वस्तूंचा खाजगी लिलाव आयोजीत करेल.

सोने कर्ज खाते क्रमांक

खाते क्रमांक	खाते नाव
१६२२६४००००८४०८	केतन मारुती अंबोलकर
१६२२६४००००८४९९	रेणू पांडे
१६२२६१००२१४३८९	कबिता हेमंत शर्मा
१६२२६१००२१४९१८	आलीकल शशीकुमार

ठिकाण: कांदिवली (पू)
दिनांक: ०४.०३.२०२४
FEDERAL BANK YOUR PERFECT BANKING PARTNER
सही/-
प्राधिकृत अधिकारी
द फेडरल बँक लि.करिता

जाहीर सूचना

सूचना याद्वारे देण्यात येते की, **नग्गेट को-ऑपरेटिव्ह हाऊसिंग सोसायटी लिमिटेड** (''**सोसायटी**'') यांनी आमच्या अशिलाला खालील लिखित **परिशिष्टा**त अधिक सविस्तरपणे वर्णिलेल्या जमिनीच्या संदर्भातील विकास हक्क मंजूर केले आहेत.

कोणत्याही व्यक्तींना खालील लिखित परिशिष्टात वर्णिलेल्या जमिनीच्या संदर्भात किंवा त्याविरुद्ध विक्री, अदलाबदल, गहाण, प्रभार, भेट, विश्वस्त, वारसा, कब्जा, भोगवटा, भाडेपट्टा, धारणाधिकार, कुळवहिवाट, परवाना, मार्गक्रमण हक्क, कंत्राट, सुविधाधिकार किंवा अन्य कसेहीच्या मार्गे कोणतेही दावे असल्यास तसे लिखित स्वरूपात दाव्यांच्या पुष्ठ्यर्थ दस्तावेजी पुराव्यांसह निम्नस्वाक्षरीकारांना त्यांचे कार्यालय ५०२/५०३, ५वा मजला, ''बी'' विंग, ३६ टर्नर रोड, वांद्रे (पश्चिम), मुंबई ४०० ०५० येथे आणि ईमेल **staff@preceptlegal.in** आणि **flanian@preceptlegal.in** येथे स्कॅन प्रतींसमवेत या प्रसिद्धीच्या तारखेपासून ७ दिवसांच्या आत कळविणे आवश्यक आहे, कसूर केल्यास, दावे किंवा आक्षेप जर काही असल्यास ते त्यागित आणि/किंवा सोडून दिल्याचे समजले जातील.

परिशिष्ट

६२, चित्रकार धुरंधर मार्ग, १८ वा रस्ता, खार (पश्चिम), मुंबई ४०० ०५२ स्थित सी.टी.एस. क्र. ई/२१ आणि एफ/२० धारक, खार उपनगर योजना ७ चा प्लॉट क्र. ५९८, ५७९, ५८० आणि ५९७ (भाग) धारक मोजमापित २७०८ चौ. यार्डस्, २२६४ चौ.मी.च्या समतुल्य पूर्ण मालकीची जमीन, आणि सीमाबध्दतेने खालीलप्रमाणे:-
उत्तरेला किंवा त्या दिशेने - प्लॉट क्र. ५८१, सी.टी.एस. क्र. ई/२२, प्लॉट क्र. ५९७ (भाग), सी.टी.एस. क्र. ई/२० (भाग) याद्वार;
दक्षिणेला किंवा त्या दिशेने - पहिला रस्ता याद्वारे;
पूर्वेला किंवा त्या दिशेने - १८ वा रस्ता याद्वारे; आणि
पश्चिमेला किंवा त्या दिशेने - १९ वा रस्ता याद्वारे
मुंबई दिनांकित ०५ मार्च. २०२४
मे. प्रिसेप्ट लिगल, ॲटव्होकेयस् करिता
फ्लानियन डी'सोझा
भागीदार

जाहीर सूचना

श्री. जेराम रेवाचंद भाम्भानी हे श्री गणेश छाया को-ऑप. हाऊसिंग सोसायटी लि., गणेश चौक, दिव्य गुंजन चारकोपजवळ, सेक्टर ३, कांदिवली (पश्चिम), मुंबई - ४०००६७ चे संयुक्त सदस्य तसेच फ्लॅट क्र. ५०३ आणि विभि. क्र. ०९१ ते ०९५ आई ०२५१ ते ०२५५ चे धारक असून त्यांचे ३१.३.२०१६ रोजीस निधन झाले. त्यांची दोन मुले श्री. राकेश जे. भाम्भानी आणि श्री. अनिल जे. भाम्भानी यांनी सोसायटीमधील त्यांच्या सदस्यत्वासाठी आणि सदर मयताच्या हक्क, नामाधिकार आणि हितसंबंधांच्या ५०% शेअर्सचे त्यांच्या नावे हस्तांतरण करावे यासाठी सोसायटीला अर्ज केला आहे. सदर सोसायटी प्रस्तावित हस्तांतरणाविरुद्ध दावे आणि आक्षेप जर काही असल्यास ते मागवित आहे. ते सदर सोसायटीचे सन्मा. सचिव किंवा श्री. पी. सी. थॉमस, वकील, शॉप क्र. १०ए, एस्टी अपार्टमेंटस, साईबाबा नगर, बोरिवली (पश्चिम), मुंबई-४०० ०९२ यांच्या कार्यालयात १४ दिवसांच्या आत पृष्ठ्यर्थ कागदपत्रांसह दाखल करावेत, कसूर केल्यास, आवश्यक ते करण्यात येईल.

सही/-
(पी. सी. थॉमस)
वकील उच्च न्यायालय
ठिकाण: मुंबई
दिनांक : ०४.०३.२०२४

केनरा बैंक Canara Bank

सिंडिकेट Syndicate

कॅनरा बँक, डोंबिवली पूर्व शाखा,
पत्ता: प्रियदर्शिनी बिल्डिंग, अंबिका हॉटेल समोर, फडके रोड, डोंबिवली (पूर्व),
ठाणे-४२१२०१ टेलि: (+०२५१) २४२०५७२/२४२०५५६ मोबाईल: ९८८५९६८७३९
ईमेल: cb15461@canarabank.com/canarabank.com
शाखा संदर्भ : १५४६१/सरफैसी/१६००००९२१०७४ दिनांक : २४.०२.२०२४

कब्जा सूचना

ज्याअर्थी, निम्नस्वाक्षरीकर्ता हे **कॅनरा बँकेचे** प्राधिकृत अधिकारी या नात्याने **सिक्युरिटायझेशन अँड रिकन्स्ट्रक्शन ऑफ फायनान्शिअल ॲसेट्स अँड एन्फोर्समेंट ऑफ सिक्युरिटी इंटरेस्ट ॲक्ट, २००२ (ॲक्ट ५४ सन २००२)** आणि कलम १३(१२) सहवाचता **सिक्युरिटी इंटरेस्ट (एन्फोर्समेंट) रुल्स, २००२** च्या नियम ३ अन्वये प्राप्त अधिकारांचा वापर करून दिनांक **१३.०९.२०२३ (१३ सप्टेंबर २०२३) रोजी मागणी सूचना** जारी करून रोजी कर्जदार **सौ. मधुरा महेश जाधव, फ्लॅट क्र.७०४, सातवा मजला, ए विंग-साज सृष्टी कॉम्प्लेक्स, कल्याण-शिल रोड, डायघर, ठाणे-४२१२०४ यांना सूचनेतील नमूद रक्कम रु. २५,०९,६०६.६५/- (रुपये पंचवीस लाख नऊ हजार सहाशे सहा आणि पासष्ठ पैसे मात्र)** च्यासह पुढील व्याज आणि अनुषंगिक खर्च, परिव्यय या रकमेची परतफेड सदर सूचना तारखेपासून **६० दिवसांत** करण्यास सांगितले होते.

रकमेची परतफेड करण्यास कर्जदार असमर्थ ठरल्याने, याद्वारे विशेषतः वरील नमूद कर्जदार आणि सर्वसामान्य जनतेला सूचना देण्यात येते की, निम्नस्वाक्षरीकारांनी खालील नमूद मिळकतीचा कब्जा त्यांना सदर ॲक्टच्या कलम १३ (४) सहवाचता सिक्युरिटी इंटरेस्ट (एन्फोर्समेंट) रुल्स, २००२ च्या **नियम ८ आणि ९** अन्वये प्राप्त अधिकारांचा वापर दिनांक **२४ फेब्रुवारी २०२४** रोजी घेतला आहे.

विशेषत: कर्जदार आणि हमीदार आणि सर्वसामान्य जनतेस याद्वारे इशारा देण्यात येतो की, सदर मिळकतीशी व्यवहार करू नये व सदर मिळकतीशी केलेला कोणताही व्यवहार हा **कॅनरा बँक, डोंबिवली पूर्व २ शाखेच्या रु. २६,०७,७४७.६५/- (रुपये सव्वीस लाख सात हजार सातशे सत्तेचाळीस आणि पासष्ठ पैसे मात्र २३-फेब्रुवारी-२०२४ रोजीस)** आणि पुढील व्याजाच्या भाराअधीन राहील.

स्थावर मिळकतीचे वर्णन

फ्लॅट क्र.७०४, सातवा मजला, ए विंग-साज सृष्टी कॉम्प्लेक्स, कल्याण शिल रोड, डायघर, ठाणे-४२१२०४
मिळकती चे सीमाबद्ध:
उत्तर: डायघर रोड,
दक्षिण: अंतर्गत रस्ता आणि श्री गणेश कृपा बंगला,
पूर्व: अंतर्गत रस्ता आणि पाटील बंगला,
पश्चिम: बी विंग आणि ओपन स्पेस.
दिनांक : २४.०२.२०२४ **प्राधिकृत अधिकारी,**
ठिकाण : डोंबिवली पूर्व **कॅनरा बँक**

जाहीर सूचना

तमाम जनतेस सूचना याद्वारे देण्यात येते कि, आम्ही कंपनीज ॲक्ट, १९५६ च्या तरतुदींतर्गत नोंदणीकृत पब्लिक लिमिटेड कंपनी अरिहंत सुपरस्ट्रक्चर्स लिमिटेड **(मालक)** ज्यांचे कार्यालय येथे अरिहंत ऑरा, २५वा मजला, बी-विंग, प्लॉट क्र. १३/१, टीटीसी इंडस्ट्रियल एरिया, ठाणे बेलापूर रोड, तुर्भे, ठाणे, नवी मुंबई, महाराष्ट्र, भारत, ४००७०५ च्या स्थावर मिळकतींच्या संदर्भातील मालकी हक्क, नामाधिकार आणि इतर हक्कदारी यांच्या नामाधिकारांची तपासणी करत आहोत (यानंतर येथे खालील **परिशिष्टात** अधिक तपशीलवारपणे सदर **स्थावर मिळकत** असे उल्लेखित).

सदर मालक हे स्थावर मिळकतींवर निवासी प्रोजेक्ट **(प्रोजेक्ट)** विकसित आणि बांधत आहेत प्रोजेक्टस **(युनिट्स)** मधील स्थावर मिळकती आणि विक्री न झालेले युनिट्स हे प्रभारित आणि गहाण होण्यास प्रस्तावित आहेत आणि आमच्या अशिलांच्या नावे आर्थिक साहाय्य प्रदान करण्यासाठी मालकांद्वारे युनिट्सकडून प्राप्त होणार असलेले शुल्क हे भारित होण्यास प्रस्तावित आहेत.

सर्व व्यक्तीं समाविष्टीत वैयक्तिक, एक हिंदू अविभाजित कुटुंब, कंपनी (न्या), बँका, वित्तीय संस्था, नॉन-बँकिंग वित्तीय संस्था, फर्म्स, व्यक्तींचे मंडळ किंवा वैयक्तिक स्थापित असलेले किंवा नसलेले, धनको आणि/किंवा सावकार ज्यांना सदर स्थावर मिळकती आणि/किंवा युनिट्स किंवा त्यावरील कोणत्याही भाग किंवा विभागाच्या संदर्भात विक्री, समजुतीचे ज्ञापन, अदलाबदल, गहाण, तारण, भार, बक्षीसपत्र, विश्वस्त, वारसा, वारसाहक्क, ताबा, भाडेपट्टा, कुळवहिवाट, देखभाल, सुविधाधिकार, परवाना, मृत्युपत्र, हिस्सा, अभिहस्तांकन, धारणाधिकार, जप्ती, विकास हक्क, मार्गाधिकार, प्रलंबित वाद तत्त्व, आरक्षण, करार, एफएसआय/एफएआर वापर किंवा कोणतीही जबाबदारी किंवा वचनबद्धता किंवा कोणत्याही स्वरूपाची मागणी च्या मार्गे सदर स्थावर मालमता, प्रकल्प, घटक व /वा त्यांचा कोणताही भाग यांच्या संदर्भात कोणतेही आक्षेप, दावे, अधिकार, हक्क, नामाधिकार आणि/किंवा हितसंबंध असल्यास कृपया त्यांनी तसे लिखित स्वरूपात पुरक मूळ दस्तावेजांसह निमस्वाक्षरीकारांना येथे खालील नमूद पत्त्यावर सदर सूचनेच्या प्रकाशनाच्या तारखेपासून १५ (पंधरा) दिवसांच्या कालावधीत कळवावे. कसूर केल्यास, ते परित्यागीत, स्वाधीन, अधिग्रहित, सोडून दिल्याचे असल्याचे समजले जातील आणि आमच्या अशिलांवर बंधनकारक नसतील आणि कोणत्याही पुढील संदर्भाशिवाय नामाधिकार प्रमाणपत्र जारी करण्यात येईल.

वरील उल्लेखित परिशिष्ट:

गाव घोट, तालुका पनवेल, जिल्हा रायगड येथे स्थित, वसलेल्या आणि असलेल्या (१) गट क्र. ३५/१ए, मोजमापित ६,९८० चौरस मीटर्स; (२) गट क्र. ३५/१बी, मोजमापित ३,५०० चौरस मीटर्स; (३) गट क्र. ३५/१सी, मोजमापित ३,५०० चौ. मी. (४) गट क्र. ३६, मोजमापित ४,६०० चौरस मीटर्स; (५) गट क्र. ४३/३/२, मोजमापित ३,७५० चौरस मीटर्स; (६) गट क्र. ५९/१, मोजमापित १,७९० चौरस मीटर्स; (७) गट क्र. ६०/१/२बी, मोजमापित ५,५५० चौरस मीटर्स; (८) गट क्र. ३५/१+२/१(३) मोजमापित ४,७०० चौरस मीटर्स; (९) गट क्र. ३५/१+२/१(३), मोजमापित ४,७०० चौरस मीटर्स; आणि (१०) गट क्र. ३५/१+२/१(४) मोजमापित ४,१५० चौरस मीटर्स, एकूण मोजमापित ४३,२२० चौरस मीटर्स धारक जमिनीचे ते सर्व भाग आणि विभाग वजा गट क्र. ३५/१ए, ३५/१बी, ३५/१सी आणि ३६ मध्ये समाविष्टीत मोजमापित १,६३२.५८५ चौरस मीटर्स आणि गट क्र. ३५/१+२/१(२) आणि ३५/१+२/१(४) मध्ये समाविष्टीत क्षेत्र मोजमापित १,९४२.३०७ चौरस मीटर्स हे पनवेल महानगरपालिकेला सुपूर्द केले.

सही/-
संकेत सेठिया
भागीदार
अनोमा लॉ ग्रुप एलएलपी (अनोमा लीगल)
३रा मजला, ईएमसीए हाऊस,
शहीद भगत सिंग रोड,
फोर्ट, मुंबई - ४०० ००१
मार्च ०५, २०२४

KVB Karur Vysya Bank Smart way to bank

ॲसेट रिकव्हरी ब्रांच:-
२७६/२८६, किलाचंद मॅन्शन, काळबादेवी मेन रोड, काळबादेवी, मुंबई, महाराष्ट्र - ४००००२
दूरध्वनी क्र. ७७१०००१९५५,
मेल : headarbmumbai@kvbmail.com

स्थावर मिळकतींच्या विक्रीकरिता विक्री सूचना

सिक्युरिटायझेशन ॲण्ड रिकन्स्ट्रक्शन ऑफ फायनान्शियल ॲसेटस् ॲण्ड एन्फोर्समेंट ऑफ सिक्युरिटी इंटरेस्ट ॲक्ट २००२ सहवाचता सिक्युरिटी इंटरेस्ट (एन्फोर्समेंट) रूल्स २००२ च्या नियम ९(१) च्या परंतुकान्वये स्थावर मत्तेच्या विक्रीकरिता ई-लिलाव विक्री सूचना.

सर्वसामान्य जनता आणि विशेषतः कर्जदार आणि हमीदार यांना सूचना याद्वारे देण्यात येते की, खालील वर्णिलेली स्थावर मिळकत ही तारण धनको, दी करूर वैश्य बँक लि. कडे गहाण/प्रभारित आहे, जिचा अन्वयिक कब्जा दी करूर वैश्य बँक लि. च्या तारण धनकोंच्या प्राधिकृत अधिकाऱ्यांनी घेतला आहे. ती कर्जदार **श्री. प्रभाकर जेना,** पत्ता येथे फ्लॅट क्र. ५०२, कृष्णा नगर, प्लॉट क्र. १३, सेक्टर २६, तळोजा फेज २, पनवेल, महाराष्ट्र ४०१२०२ यांचेकडून करूर वैश्य बँक लि., तारण धनकोंना थकीत **०९.०२.२०२४ रोजीस रु. ३१,४४,९६६.७० (रुपये एकतीस लाख चव्वेचाळीस हजार नऊशे सहासष्ट आणि सत्तर पैसे मात्र)** सह १०.०२.२०२४ पासून त्यावरील व्याज आणि खर्चच्या वसुलीसाठी **२८.०३.२०२४** रोजी **''जे आहे जेथे आहे'', ''जे आहे जसे आहे'' आणि ''जे काही आहे तेथे आहे''** तत्त्वाने विकण्यात येणार आहे.

स्थावर मिळकतीचे वर्णन

नवीन सर्व्हे क्र. ११७/१बी, जूना सर्व्हे क्र. ११७/१, प्लॉट क्र. ५९, गाव दहिवली तर्फे नीड, कर्जत प., तालुका कर्जत, जि. रायगड, महाराष्ट्र ४१०२०१ येथील माग्ना आयकॉन म्हणून ज्ञात इमारतीच्या दुसऱ्या मजल्यावरील ब्लॉक क्र. २०२ येथील सर्व ते भाग आणि विभाग, क्षेत्र मोज. ६६३ चौ. फू. बिल्ट अप.
राखीव किंमत रु. २२,१०,०००/-
इअर: रु. २,२१,०००/-
बोली वाढविण्याचे मुल्य: रु. ५०,०००/-

विक्रीच्या तपशिलवार अटी आणि शर्तीकरिता कृपया आमच्या बँकेची/तारण धनकोंची वेबसाईट म्हणजेच www.kvb.co.in/Property Under Auction आणि तसेच सेवा पुरविठादारची वेब पोर्टल **https://kvbauctiontiger.net** चा संदर्भ घ्यावा. श्री प्रविण कुमार थेवर, ९७२२७७८८२८/६३५२६३४८३४-०७९ ३५०२२१४५/१४९/१८२, मेल आयडी: praveen.thevar@auctiontiger.net

सरफैसी ॲक्ट, २००२ च्या नियम ९(१) अन्वये १५ दिवसांची सांविधिक सूचना

कर्जदार आणि हमीदार यांना ई-लिलावाच्या तारखेपूर्वी तारखेपर्यंत व्याज आणि अनुषंगिक खर्चासह वरील नमूद थकबाकी चुकती करण्यासाठी याद्वारे अधिकसूचित करण्यात येत आहे, कसूर केल्यास परिशिष्ट मिळकतीचा लिलाव/विक्री करण्यात येईल आणि उर्वरित थकबाकी काही असल्यास व्याज आणि खर्चासह वसूल करण्यात येईल.

सही/-
दिनांक: ०४.०३.२०२४ **प्राधिकृत अधिकारी**
ठिकाण: मुंबई **दी करूर वैश्य बँक लि.**

फॉर्म ए
जाहीर उद्घोषणा

(इन्सॉल्व्हन्सी अँड बँकरप्टसी बोर्ड ऑफ इंडिया (इन्सॉल्व्हन्सी रिझॉल्युशन प्रोसेस फॉर कॉर्पोरेट पर्सन्स) रेग्युलेशन्स, २०१६ च्या रेग्युलेशन ६ अन्वये)

करम इन्फ्रास्ट्रक्चर प्रायव्हेट लिमिटेडच्या धनकोंच्या माहीतीकरीता

	संबंधित तपशील	
१	कॉर्पोरेट कर्जदाराचे नाव	करम इन्फ्रास्ट्रक्चर प्रायव्हेट लिमिटेड
२	कॉर्पोरेट कर्जदाराच्या स्थापनेची तारीख	जून २७, २०११
३	कॉर्पोरेट कर्जदार ज्या अंतर्गत स्थापित /नोंदणीकृत आहे ते प्राधिकरण	कंपनी निबंधक-मुंबई
४	कॉर्पोरेट कर्जदाराचा कॉर्पोरेट आयडेन्टिटी नंबर/ लिमिटेड लायाबिलिटी आयडेन्टिफिकेशन नंबर	यु४५२००एमएच२०११पीटीसी२१९१२८
५	कॉर्पोरेट कर्जदाराच्या नोंदणीकृत कार्यालय व मुख्य कार्यालय (असल्यास) ह्यांचा पत्ता	नोंदणीकृत कार्यालय:- दुकान क्र. एल-२६१, खालचा तळ मजला, ड्रिम्स- दि मॉल, एलबीएस मार्गाजवळ, भांडुप, पश्चिम, मुंबई शहर, मुंबई, महाराष्ट्र, भारत, ४०००७८
६	कॉर्पोरेट कर्जदाराच्या बाबतीत नादारी सुरू होण्याची तारीख	फेब्रुवारी २९, २०२४ (सन्माननीय एनसीटीएलच्या आदेशाची तारीख) (*मार्च ०२, २०२४ रोजीस आयआरपी द्वारे आदेश प्राप्त झाला)
७	नादारी निर्णय प्रक्रिया समाप्तीची अंदाजित तारीख	ऑगस्ट २९, २०२४
८	अंतरिम निर्णय व्यावसायिक म्हणून कृती करणाऱ्या नादारी व्यावसायिकाचे नाव आणि नोंदणी क्रमांक	नाव: श्री. अरूण कपूर नों. क्र.: आयबीबीआय/आयपीए-००३/आयपी-एन०००३०/२०१७-१८/१०२३०
९	बोर्डाकडे नोंदणीकृत अंतरिम निर्णय व्यावसायिकांचा पत्ता आणि ई-मेल	नोंदणीकृत पत्ता: जी-६०१, आर्मी को-ऑपरेटिव्ह हाऊसिंग सोसायटी, सेक्टर-०९, नेरूळ (पूर्व), नवी मुंबई, महाराष्ट्र - ४००७०६ ईमेल आयडी: arun.kapoor58@yahoo.in
१०	अंतरिम निर्णय व्यावसायिकांशी दळणवळण करण्याकरिता वापरावयाचा पत्ता आणि ई-मेल	प्रक्रिया विशिष्ट पत्ता: अरूण कपूर द्वारे अँकोरा रिझोल्युशन प्रायव्हेट लिमिटेड, १४१२, १४वा मजला, रिअल टेक पार्क, सेक्टर ३० ए, वाशी, नवी मुंबई - ४०० ७०३. प्रक्रिया विशिष्ट ईमेल आयडी: cirp.karrmipl@ancoraa.com
११	दावे सादर करण्यासाठी अंतिम तारीख	मार्च १६, २०२४
१२	अंतरिम निर्णय व्यावसायिकांनी निश्चित केलेले कलम २१ च्या पोट-कलम (६ ए) च्या खंड (बी) अंतर्गत धनकोंचे वर्ग, असल्यास	होमबयर्स
१३	एका वर्गातील धनकोंचे प्राधिकृत प्रतिनिधी म्हणून कृती करण्यासाठी ठरलेल्या नादारी व्यावसायिकांची नावे (प्रत्येक वर्गासाठी तीन नावे)	१. अतुल नारायण नाईक (आयबीबीआय/आयपीए-००३/आयसीएआय-एन-०३८५/२०२१-२०२२/१४०११) २. सब्बानी मारूथी (आयबीबीआय/आयपीए-००१/आयपी-पी-०२७५२/२०२२-२०२३/१४२०२) २. अनिल काशी द्रोलिया (आयबीबीआय/आयपीए-००१/आयपी-पी-०२३२७/२०२०-२०२१/१३४८२)
१४	(ए) संबंधित फॉर्म्स आणि (बी) प्राधिकृत प्रतिनिधींचे तपशील येथे उपलब्ध आहेत:	वेबलिंक: https://ibbi.gov.in/home/downloads प्रत्यक्ष पत्ता: https://ibbi.gov.in/en/insolvency-professional

याद्वारे सूचना देण्यात येते की, राष्ट्रीय कंपनी विधी न्यायाधिकरण खंडपीठ, मुंबई कोर्ट- II यांनी दिनांकित **फेब्रुवारी २९, २०२४** रोजी तिच्या आदेशा द्वारे **करम इन्फ्रास्ट्रक्चर प्रायव्हेट लिमिटेड** च्या कॉर्पोरेट नादारी निर्णय प्रक्रिया सुरू करण्याचा आदेश दिला. द्वारे आदेश क्र. सीपी (आयबी) क्र. ६५१/एमबी/२०२३. (आदेश अंतिम निराकरण व्यावसायिकाद्वारे मार्च ०२, २०२४ रोजी प्राप्त झाला.)
करम इन्फ्रास्ट्रक्चर प्रायव्हेट लिमिटेड च्या धनकोंना याद्वारे अंतरिम निर्णय व्यावसायिकांकडे बाब क्र. १० समोरील पत्त्यावर मार्च १६, २०२४ रोजी किंवा त्यापूर्वी त्यांच्या दाव्यांचे पुरावे सादर करण्यास सांगण्यात येते.
वित्तीय धनकोंनी पुराव्यांसह त्यांचे दावे केवळ इलेक्ट्रॉनिक माध्यमातून सादर करावेत. अन्य सर्व धनकोंनी पुराव्यांसह त्यांचे दावे व्यक्तिशः, टपालाने किंवा इलेक्ट्रॉनिक माध्यमातून सादर करावेत.
दाव्यांच्या खोटी किंवा दिशाभूल करणारे पुराव्यांच्या सादरीकरण दंडास पात्र असेल.

सही/-
अरूण कपूर
दिनांक : मार्च ५, २०२४ **करम इन्फ्रास्ट्रक्चर प्रायव्हेट लिमिटेडच्या संदर्भात**
ठिकाण: नवी मुंबई **अंतिम निराकरण व्यावसायिक**
आयबीबीआय नों. क्र. आयबीबीआय/आयपीए-००३/आयपी-एन०००३०/२०१७-१८/१०२३०